

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.3627**

**TO BE ANSWERED ON THE 10<sup>TH</sup> AUGUST, 2021/ SRAVANA 19, 1943 (SAKA)**

**PRESENCE OF BANNED TERROR OUTFIT**

**3627. SHRI KODIKUNNIL SURESH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of presence of banned terror outfit Islamic State/daesh in Kerala;**

**(b) if so, the details thereof;**

**(c) whether the Government is aware of any presence of active sleeper cells of Islamic State/daesh and proliferation of their propaganda material;**

**(d) if so, whether the State Government of Kerala is coordinating with the central agencies for creating an infrastructure of anti-terror intelligence sharing by taking cognizance of increased threat perception; and**

**(e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (c): Some instances of individuals from different States including Kerala having joined IS have come to the notice of Central and State Security Agencies. The National Investigation Agency (NIA) and the States Police have registered cases against such individuals and have taken action as per law.**

**(d) & (e) : The primary responsibility for 'Public Order' and 'Policing' rests with the state Governments. However, in matters such as terrorism, the Central Government assists the State Governments acknowledging it as the shared responsibility. Intelligence and Security agencies of Centre and States work in tandem to keep a close watch on the elements involved in terrorist acts and take action as per law. The Central Government has also proscribed the Islamic State (IS)/ Islamic State of Iraq and Levant (ISIL)/ Islamic State of Iraq and Syria (ISIS)/ Daesh as a Terrorist Organization under the Unlawful Activities (Prevention) Act, 1967.**

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